

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. IA 2323/2020 IN C.P.(IB)-4174(MB)/2019

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.02.2021**

NAME OF THE PARTIES: - Pioneer Enterprises...Applicant
IN THE MATTER OF
Pioneer Enterprise
V/s
Premier Ltd

Section: 9 of Insolvency and Bankruptcy Code and Rule 11 of NCLT Rules.

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Akshya Zantye appeared for the Petitioner/Operational Creditor. Ld. Counsel Mr. Zain Najem-es-sani appeared for the Corporate Debtor/Respondent. The urgent mentioning Praecipe is filed for hearing of the C.P.(IB)-4174(MB)/2019. During the submissions, the Ld. Counsel for the Corporate Debtor submitted that vide Order dated 29.01.2021 in CP (IB)-1224/MB/2020 the petition was admitted and the CIRP proceedings is initiated against the Corporate Debtor by Court No. 5, NCLT Mumbai Bench.

In view of the same the current C.P.(IB)-4174(MB)/2019 becomes infructuous and liberty is granted to the Operational Creditor to file its claim before the IRP appointed in this matter. In view of the same **IA 2323/2020** and **C.P.(IB)-4174(MB)/2019** is **dismissed** as **infructuous**. File be consigned to records.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
H.P. CHATURVEDI
Member (Judicial)